

- (ii) Providing grant-in-aid to the States/UTs. for setting up of State Biological Control Laboratories during the Eighth Plan Period.
- (iii) Registration of biocides *Bacillus thuringiensis* (B.t.) and neem based pesticides.
- (iv) Organising Integrated Pest Management (IPM) Farmers' Field Schools.
- (v) Organising IPM demonstrations.
- (vi) Funds have been provided under the IPM Farmer Field Schools and IPM demonstrations for the purchase of biocontrol agents.

Agreement between India and Turkey

*490. DR. K.V.R. CHOWDARY :
SHRI KESRI LAL :

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have recently signed a Memorandum of Understanding (MOU) with Turkey to further the existing co-operation in the Railway Sector;

(b) if so, the details thereof;

(c) the total foreign exchange to be earned by the country as a result thereof;

(d) whether Indian Railway Construction Company (IRCON) is likely to secure any project from Turkish Railways; and

(e) if so, the details thereof and the estimated cost of the project?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) Yes, Sir.

(b) to (c). Both sides agreed for more constructive interaction in the railway sector and extending this cooperation as also cooperation in training and R&D spheres. Indian side expressed interest in undertaking other electrification, signalling and track renewal works in Turkey. A specific project of electrification of Izmir Suburban section was mentioned for which Turkish side agreed to explore possibilities of negotiating the project between Turkish Railways and IRCON. The offer and detailed break up of cost for this project are yet to be negotiated with Turkish Railways. The rough cost has, however, been assessed to be in the region of USD 33.0 m. with foreign exchange earning of about 11 m. USD.

Scrap Material

*491 PROF. SAVITHRI LAKSHMANAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether a scrap management group has been set up in the Railway Board to monitor disposal of scrap;

(b) whether the Railway have maximised their income by disposing of its scrap material;

(c) if so, the details of revenue earned during the last three years, Zone-wise; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) and (b). Yes, Sir.

(c) A statement is enclosed.

(d) Does not arise.

STATEMENT

Revenue Earnings from Scrap Disposal during the Last Three years are given below :

	(Rs. in crores)		
Railway	1992-93	1993-94	1994-95
Central	101.72	110.52	115.72
Eastern	89.03	95.65	117.10
Northern	117.56	134.63	180.21
North Eastern	21.44	32.12	42.68
Northeast Frontier	14.02	21.86	25.61
Southern	57.37	97.36	135.31
South Central	75.35	103.66	116.37
South Eastern	87.02	106.33	120.89
Western	90.16	109.81	121.10
Total	653.67	811.94	974.99
Production Units	25.27	37.74	42.76
Grand Total	678.94	849.68	1017.75

Edible Oils

*492. SHRI BRAJA KISHORE TRIPATHY :
SHRI GURUDAS KAMAT :

Will the Minister of AGRICULTURE be pleased to state :

(a) the total quantity of various edible oils released by the NDDB during each of the last three years;

(b) whether there is a sharp cutdown in the supply of these oils recently leading to acute shortage in the market;

(c) if so, the reasons therefor; and

(d) the steps taken or proposed to be taken to improve the supply of these oils?

THE MINISTER OF AGRICULTURE (SHRI DR. BALRAM JAKHAR) : (a) The details of sales of edible oils by NDDB during last 3 years are as follows :

Financial Year	Dhara Oils	Imported Oils
1992-93	76,817	12,884
1993-94	57,239	12,868
1994-95	49,425	65,629
Total	1,83,481	91,381

(b) and (c). Due to seizure of stocks of edible oils of NDDB by Gujarat Government in the first half of April, 1995, the production and supply of Dhara Oils were hampered between 4th April to 18th April, 1995. The dispute regarding the seizure of edible oil has now been settled and NDDB has reported supply of Dhara Oil as almost normal.

(d) Ministry of Civil Supplies, Consumer Affairs and Public Distribution has reported that various steps have been taken by Government to augment the availability of indigenous edible oils in the open market and keep prices under check. The import of all edible oils except coconut oil, palm kernel, RBD Palm Oil and RBD Palm Stearin has been permitted under OGL w.e.f. 1.3.95 and import duty reduced to 30% from the previous level of 65%. STC has been authorised to import 1.5 lakh tonnes of imported palmoline during 1995-96. Action is being taken by States/UTs against persons indulging in hoarding, blackmarketing etc., of essential commodities including edible oils under provisions of Control Orders issued under the Essential Commodities Act, 1955. In addition, NDDB has been permitted to import 1.5 lakh tonnes of edible oils at concessional import duty of 20% during 1994-95 in order to stabilise edible oil prices in the market as early as possible.

Smuggling of Idols

*493. SHRI JAGAT VIR SINGH DRONA :
SHRI ANNA JOSHI :

Will the Minister of HUMAN RESOURCES DEVELOPMENT be pleased to state :

(a) whether all the temples and other buildings under the Archaeological Survey of India do not have adequate security arrangements;

(b) if so, whether the Government are aware that ancient idols and artifacts of great importance are being smuggled at large scale from the ancient temple and monuments of the country;

(c) if so, the name of the temples and monuments from which idols have been stolen and the details of idols smuggled to the foreign countries during each of the last three years;

(d) the number of idols recovered out of them; and

(e) the concrete measure taken by the Government to check the theft and smuggling of old idols and the action taken against the persons involved? . . .

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA) : (a) No, Sir. Security arrangements have been made for monuments under protection of Archaeological Survey of India in accordance with the importance and need of these monuments.

(b) Yes, Sir, but it cannot be considered to be on large scale.

(c) A list of monuments from where idols have been stolen during the last three years is given in the statement enclosed. The Government is not aware whether the stolen idols have been smuggled out of the country as per information available with the investigating agencies of the Government.

(d) Six idols have been recovered.

(e) Steps have been taken by the Archaeological Survey of India to check the theft of antiquities and their smuggling by careful vigilance and intensifying checking at custom exit points, as well as strict enforcement of the Antiquities and Art Treasures Act, 1972. Armed Police Guards have been deployed at selected monuments and sculpture sheds.

STATEMENT

S. No.	Name of State	Name of the Temple/monuments and the District	Description of the object Stolen	Date of theft	Status of the case
1	2	3	4	5	6
1.	Bihar	Mahadova Temple Rajgir District Nalanda	One stone object (Architrave)	24th-25th Feb., 1995	Under investigation with the Investigating Agencies
2.	Madhya Pradesh	1. Vishnu Varaha Temple Karitalai District Jabalpur	Three sculpture	6th July, 1993	Recovered
		2. Virateshwar Temple Sohagpur District Shahdol	One sculpture of Apsara	14-15 March, 1994	Under investigation with the Investigating Agencies
		3. -do-	One Shivalinga	12 March 1993	-do-